

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

C.P. No. 1131/2016

IN THE MATTER OF:

Leasement Fin-invest (India) Pvt. Ltd.

.....Petitioner

SECTION : UNDER SECTION 391(1) to 394 r/w 100-104 of the Companies Act

Order delivered on 01.08.2017

Coram:

CHIEF JUSTICE M.M. KUMAR
Hon'ble President

Deepa Krishan
Hon'ble Member (T)

For the Petitioner(s) : Shri Ashish Midha, Advocate

ORDER

Mr. Midha, learned counsel for the petitioner states that certificate of the statutory auditor in terms of proviso to sub section 7 of Section 230 read with proviso to sub section 3 of Section 232 the accounting standard as per the provisions of Section 133 of the Companies Act, 2013 need to be certified and same needs to be filed. The needful shall be done within two days.

List for further consideration on 16.08.2017.

Sd/-

(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT

Sd/-

(DEEPA KRISHAN)
(MEMBER TECHNICAL)

01.08.2017

Vineet